

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No. 419 of 2013 in**  
**DFR No.2495 of 2013**

**Dated : 17<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Delhi Metro Rail Corporation Ltd. .... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission ..... Respondent(s)**  
**& Ors.**

For the Appellant(s) : Mr. Chandan Kumar  
Mr. Manish Kumar

Counsel for the Respondent (s): Mr. Hasan Murtaza  
Mr. Aditya Panda for R.2 & 3  
Mr. Manu Seshadri for DERC

**ORDER**

**I.A. No. 419 of 2013**  
*(Appl. for condonation of delay)*

This is an Application to condone the delay of 32 days in filing the Appeal as against the main Order dated 31.07.2013.

We have heard the Representative appearing on behalf of the Appellant as well as the learned counsel appearing for the Respondents.

Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **23.01.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**